

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-511**  
IB-369/ND/2022  
IA/3045/2022

**IN THE MATTER OF:**

State Bank of India

**.....Applicant**

**Vs.**

Sonal Garg

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 06.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Adv Ankur Mittal along with Adv Jayesh Gupta  
For the Respondent :  
For the RP : Mr. Vivek Parti  
For the Personal Gur : Adv Rajeev Ahuja

**ORDER**

**IA/3045/2022:-**

This is a Report filed by the Resolution Professional under Section 99 of IBC, 2016. RP in person is present. Ld. Counsel on behalf of Financial Creditor is present. Ld. Counsel on behalf of Personal Guarantor is present and submitted that they have filed their reply. However, the same is not reflected on e-portal. Ld. Counsel on behalf of Personal Guarantor is directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal. List the matter on **01.08.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**